Sl. No.	State	Mental Retardation		
26.	Tripura	4307		
27.	Uttar Pradesh	181342		
28.	Uttarakhand	11450		
29.	West Bengal	136523		
30.	Andaman and Nicobar Islands	294		
31.	Chandigarh	1090		
32.	Daman and Diu	176		
33.	Dadra and Nagar Haveli	180		
34.	Lakshadweep	112		
35.	Puducherry	2335		
	Total	1505624		

Rajiv Gandhi National Fellowship to SCs

- 2514. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) how many Scheduled Caste (SC) students applied and how many of them were found eligible for Rajiv Gandhi National Fellowship (RGNF) for the year 2014-15, the details thereof, State-wise; and
- (b) the number of eligible students who have not yet received the fellowship amount, the State-wise details thereof and the reasons for delay and when will the payment be given?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) the University Grants Commission (UGC) is the nodal agency for implementing the scheme of Rajiv Gandhi National Fellowship for Scheduled Caste students (RGNF-SC) for award of fellowships to selected students based on recommendation of the Expert Committee as constituted by the UGC, for pursuing M. Phil/Ph.D. research and higher research respectively on full time/regular basis in Universities/Institutions/Colleges in India. The State-wise details of number of applications received, number of eligible applications and number of selected students for 2014-15 are given in the Statement (See below).

(b) Funds have been placed at the disposal of UGC which is the implementing agency for disbursal of fellowships to the selected students.

Statement

Details of State-wise number of applications received, number of eligible applications and number of selected candidates for 2014-15 under RGNF (SC)

Sl. No.	State/UT	No. of Applications	No. of Eligible	No. of selecte
		Received	applications	candidates
1	2	3	4	5
1.	Andaman and Nicobar Islands	1	1	0
2.	Andhra Pradesh	1951	1683	90
3.	Arunachal Pradesh	3	3	0
4.	Assam	76	71	26
5.	Bihar	204	181	157
6.	Chandigarh	11	9	2
7.	Chhattisgarh	80	69	29
8.	Delhi	173	141	28
9.	Goa	3	3	1
10.	Gujarat	277	226	43
11.	Haryana	249	201	49
12.	Himachal Pradesh	157	137	18
13.	Jammu and Kashmir	65	58	12
14.	Jharkhand	34	25	25
15.	Karnataka	889	771	103
16.	Kerala	215	195	38
17.	Madhya Pradesh	599	493	110
18.	Maharashtra	1159	968	119
19.	Manipur	49	47	4
20.	Meghalaya	4	4	0
21.	Mizoram	1	1	0
22.	Odisha	274	244	73
23.	Puducherry	45	42	2
24.	Punjab	251	219	84
25.	Rajasthan	371	281	117
26.	Sikkim	3	3	0

1	2	3	4	5	
27,	Tamil Nadu	1839	1644	142	
28.	Telangana	149	134	58	
29.	Tripura	17	13	10	
30.	Uttar Pradesh	1425	1192	422	
31.	Uttarakhand	118	109	18	
32.	West Bengal	654	589	220	
	Total	11346	9757	2000	

Shelters for mentally challenged girls in Delhi

- 2515. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Government is aware that in the capital there are no shelters for mentally challenged girls;
- (b) if so, whether they are citizen of the country and vulnerable from both within and outside homes; and
- (c) if so, whether Government proposed to provide shelters to those under privileged girls and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Relief for the disabled is primarily a State subject by virtue of entry 9 of the State list of the Constitution of India. The information relating regarding shelters of mentally challenged girls in various States/UTs is not compiled in the Ministry. However, the National Trust for the Welfare of Persons with Autism, Cerebral palsy, Mental Retardation and Multiple disabilities supports mentally challenged persons both male and female through its two residential care scheme namely Samarth and Group Home and Rehabilitation Activities for Disabled Adults (GHARAUNDA). In Delhi, National Trust is supporting two centres under Samarth scheme namely, Manovikas Comprehensive Rehabilitation and Research Centre, Surajmal Vihar and Society of Child Development, Roop Nagar and another centre under GHARAUNDA scheme namely, Muskaan Parents Association for the Welfare of Children with Mental Handicapped, Vasant Kunj.

- (b) The Persons with Disabilities including mentally challanged persons are citizen of the country and are considered to be one of the marginal groups.
- (c) As per the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995, the State Governments are